

श्री मधु लिमये : प्रश्न यह है कि क्या पी० ए० सी० को इसकी इत्तला दी गई थी ? उसी तरह जो डा० साहब ने मामला उठाया है अभी उस पर आप अभी फैसला बेशक न दीजिये लेकिन इस पर आप सोचिये । एक्साइज ड्यूटी के मामले में एक रकम दिलाई गई है और कहा गया है कि इतनी आमदनी होगी लेकिन असल में चार पांच गुना से ज्यादा बढ़ होने वाली है । मैं जानना चाहता हूँ कि क्या पी० ए० सी० की सलाह इसमें ली जाएगी ?

12.43 hrs.

PUBLIC ACCOUNTS COMMITTEE
FIFTH REPORT

Shri Dattatraya Kunte (Kolaba) : I beg to present the Fifth Report of the Public Accounts Committee on Action taken by Government on the recommendations of the Public Accounts Committee contained in their Forty-first, Forty-second and Fifty-fourth Reports (Third Lok Sabha) relating to Civil Accounts.

ESTIMATES COMMITTEE

(i) TWELFTH REPORT

Shri K. C. Pant : First I must explain that the excess in the statement constitute only 0.14 per cent of the total amount sanctioned in the capital account.

Shri P. Venkatasubbaiah (Nandyal) : I beg to present the Twelfth Report of the Estimates Committee on the Ministry of Defence—Defence Research and Development Organisation.

श्री मधु लिमये : एक पैसा चाहे हो वह मतलब नहीं है । कुछ नियम होते हैं ।

(ii) THIRTEENTH REPORT

डा० राम मनोहर लोहिया (कन्नौज) : अगर एक पैसा प्रतिशत भी बढ़ जाता है तो उसका असर बहुत ज्यादा होता है ।

Shri P. Venkatasubbalah : I beg to present the Thirteenth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventy-fourth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Home Affairs—Directorate of Manpower and Institute of Applied Manpower Research, New Delhi.

Shri K. C. Pant : That is why we have brought it before the House.

12.45 hrs.

डा० राम मनोहर लोहिया : दूकानें बन्द हो जाती हैं दिवाले निकल जाते हैं ।

COMMITTEE ON PUBLIC UNDERTAKINGS

SECOND REPORT

श्री मधु लिमये : इनका जल्दी निकलने वाला है ।

Shri D. N. Tiwary (Gopalganj) : I beg to present the Second Report of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in the Thirty-fifth Report of the Estimates Committee (Third Lok Sabha)—Heavy Electricals (India) Limited, Bhopal.

Shri K. C. Pant : The excesses have been scrutinised by the Public Account's Committee and the Committee has in paragraphs 41, 1.1.5 and 2.1.7 of their Sixty-ninth, Seventy-second and Seventy-first Reports respectively recommended their regularisation.

Shri Ranga (Srikakulam) : When was the Thirty-fifth Report submitted and how long did it take ?

Shri D. N. Tiwary : It was submitted by the Estimates Committee before this Committee came into being.

Shri Ranga : For five years the Department of Parliamentary Affairs has been sleeping and the Public Undertakings Committee did not take sufficient action. You have got to pursue it.

Shri D. N. Tiwary : When the answers of the Government came, we prepared this Report and we have submitted it at the earliest moment.

12.46 hrs.

STATEMENT RE-SALE OF HELICOPTERS BY USSR TO PAKISTAN

The Minister of External Affairs (Shri M. C. Chagla) : Mr. Speaker, Sir, in regard to the point raised by Mr. Nath Pai yesterday about certain communication made to the press, I have made an enquiry and the position is this.

The *Washington Post* report appeared in the Indian newspapers on Monday, the 7th August, 1967. During the day a P.T.I. correspondent called on the official spokesman of this Ministry to enquire whether he had any information on the *Washington Post* report. At the time this enquiry was made, the official spokesman was not aware that this matter had been raised in the Parliament by any hon. Member. He gave the P.T.I. correspondent the following factual information and made no statement of policy.

He said that the ML-6 helicopter was sold by the Soviet Trading Organisation "Aviaexport". When questioned about the reported supply by the Soviet Union to Pakistan of surface-to-air missiles, the spokesman said, "We have no information". When asked to comment on the report that the Soviet Union was supplying military equipment to Pakistan, he drew the attention of the correspondent to the statement made by the Foreign Minister in the Parliament on this matter.

Shri Nath Pai (Rajapur) : I am glad, Mr. Speaker, Sir, that you complied with my request to direct the Minister to make an enquiry. So far as the substance of the matter is concerned, I have nothing to say. If Mr. Chagla is satisfied with the assurance that the helicopters, if they are for military

purpose, will never be used against India but only against China and America, it is upto him, and, if they are for private use, they will be used for supplying milk bottles or whatever it is, it is upto him.

My point was about a different thing. You must help us in the matter. Now, his defence is that the official who spoke did not know that the matter was pending before the House. I think, that is the essence of it. The hon. Minister was present in the House. I am not in the habit of dragging in officials so far as this Parliament is concerned. We do not recognise their existence. To us the only person who is answerable is the hon. Minister.

Mr. Speaker : That is why he has answered.

Shri Nath Pai : I want to plead with you. Some of us are very pliable so far as rules are concerned in the sense we agree to cooperate with you. That day you restrained me and I agreed with you. But see the disastrous consequences that followed. The whole House was in ignorance as to what was the privilege motion. Even Mr. Chagla did not know it. Naturally, his official did not know it. May I venture to suggest that in future, if some of us come with an important matter like this, you may have a little patience to bear with us and allow us to raise a matter properly so that the plea will not be raised, "We did not know it, the official did not know it and, therefore, the disclosure was made." In future, whenever we come with such an important matter, you kindly allow us to raise it.

Mr. Speaker : In future, anybody can get up any time and raise any matter, if that is what the House wants, I have no objection. We did it today. Mr. Hem Barua was a little angry, because there was a Call Attention Notice in his name, over me. I do not mind it. Even on that day, without the item being included in the agenda, everybody, not only Mr. Nath Pai, raised it. Will it be proper? We had it today, for half an hour, free for all.....

Shri Nath Pai : I did not join it; I refused to join it.